

आयकर अपीलिय अधिकरण, 'सी' न्यायपीठ, चेन्नई।
**IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH: CHENNAI**

श्री वी दूर्गा राव न्यायिक सदस्य एवं श्री जी मंजुनाथ लेखा सदस्य के समक्ष
**BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER AND
SHRI G. MANJUNATHA, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.2654/Chny/2016
निर्धारण वर्ष /Assessment Year: 2007-08

Shri G. Shanmuganathan,
C/o. S. Ramachandran,
Chartered Accountant, "Sethuram",
No.15, Sundaresa Iyer Layout,
Trichy Road, Coimbatore-641 018.
[PAN: AQEPS 4036J]

**The Dy. Commissioner of
Income Tax,**
Vs. Circle-1, Coimbatore.

(अपीलर्षी/ **Appellant**)

(प्रत्यर्षी/ **Respondent**)

अपीलर्षी की ओर से/ Appellant by
प्रत्यर्षी की ओर से /Respondent by

: Mr. S. Ramachandran, C.A
: Mr. P. Sajit Kumar, JCIT

सुनवाई की तारीख/Date of Hearing

: 17.05.2022

घोषणाकी तारीख /Date of Pronouncement

: 17.05.2022

आदेश / ORDER

Per V. Durga Rao, Judicial Member:

The appeal filed by the assessee is directed against the order of the Learned Commissioner of Income Tax (Appeals)-18, Chennai dated 21.07.2016 relevant to the Assessment Year 2007-08.

2. When this appeal was taken up for hearing, the Id. Counsel for the assessee has submitted that the assessee is not interested in prosecuting the appeal and thus, the Id. counsel prayed for permission to withdraw the appeal filed by the assessee.

3. In view of the above submissions of the Id. Counsel for the assessee and there being no objection raised by the Id. DR, the appeal filed by the assessee is dismissed as withdrawn.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on 17th May, 2022 in Chennai.

Sd/-

(श्री जी मंजूनाथा)

(G. MANJUNATHA)

लेखा सदस्य/ACCOUNTANT MEMBER

Sd/-

(वी दुर्गा राव)

(V. DURGA RAO)

न्यायिक सदस्य/JUDICIAL MEMBER

चेन्नई/Chennai, दिनांक/Dated: 17th May, 2022.

EDN/-

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF